

at other sectors of the borders also take place from time to time.

(d) and (e) The Narcotic Drugs & Psychotropic Substances Act, 1985 as amended in 1988 provides a powerful tool to combat illicit drug trafficking in the country as also drug smuggling from across the borders. The penal provisions are very harsh. The drive against drug smuggling is a continuous process where all the enforcement agencies as well as the BSF and the State Police are involved. It is a continuous process which is being closely monitored. The Narcotics Control Bureau, the nodal agency, has been strengthened and the State Governments have also been asked to strengthen their enforcement agencies.

[Translation]

Amendments in Banks Fifth Bipartite Settlement

1562. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to incorporate some amendments in the fifth Bipartite Settlement between the banks employees' unions and banks' management;

(b) if so, whether Government have sought the approval of various organisations of banks' employees in this regard; and

(c) by what time Government propose to initiate action to revise the pay-scales of banks employees and to lift the ban on recruitment?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c) The Indian Banks' Association who negotiates on behalf of public sector bank managements is reported to have signed a settlement with three industry level unions on 29th June, 1990 modifying certain provisions of the V Bipartite Settlement dated 10th April, 1989. Separate approval of unions is not necessary.

There is no ban on recruitment in banks.

Nomination of non-official members of Boards of Regional Rural Banks

1563. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government are contemplating to change non-official members nominated on the Boards of Directors of various regional rural banks;

(b) if so, the time by which the nomination process is likely to start; and

(c) the norms fixed by Union Government in regard to the nomination of its non-official members on Boards of Directors of various regional rural banks?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c) In accordance with the provisions of the Regional Rural Banks (RRBs) Act, 1976 (as amended), two non-official directors are to be nominated by the Central Government on the Board of Directors of each RRB. Persons having knowledge of Agriculture, Small Scale Industry and other related fields and belonging to the area of operation of the RRB concerned are being nominated as non-official directors on the Boards of Regional Rural Banks by the Central Government. Further as per provisions of the aforesaid Act, the non-officials nominated as directors on the Board of Regional Rural Banks shall hold office for a period not exceeding two years. The non-official directors will be replaced by Government on the expiry of their term. A non-official director will, however, continue to hold office until his successor is nominated

[English]

NRI Investment in India

1564. SHRI UDAYSINGRAO GAIKWAD:

PROF: K. V. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) the total NRI investment in India as on date;